

Kodarma, Phoolparas, Saraikela, Lakhisarai, Mushabani and Sikandara; and 2 VLPTs at Garhwa and Simdega are presently under implementation in Bihar. The normal lead time involved in implementation of such projects varies between 2 to 4 years depending on availability of resources and other infrastructural facilities.

U.P. Sugar Corporation Limited

922. SHRI MUNAWWAR HASSAN : Will the Minister of FOOD be pleased to state :

(a) whether an unit by Uttar Pradesh Sugar Corporation Limited has not so far been set up at Rohana Kalan in Mujjafarnagar district of Uttar Pradesh;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) to (c) The Uttar Pradesh Sugar Corporation Limited, Unit Rohana Kalan, District Mujaffarnagar is an existing sugar factory which has worked during 1995-96 also.

[English]

Arrears Payment due to Cane Growers

923 SHRI GEORGE FERNANDES :
SHRI PANKAJ CHOWDHARY :

Will the Minister of FOOD be pleased to state :

(a) whether the Government are aware of the fact

that as on January 31, 1996 nearly 700 crore rupees was the arrears of cane price to be paid to the cane growing farmers.

(b) if so, whether there has since been a reduction in these arrears;

(c) if so, the details thereof, State-wise; and

(d) the steps being taken to see that the cane growers are paid their arrears with interest at the bank rate?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) to (c) On the basis of the available information received from sugar mills in the country, cane price arrears relating to the season 1995-96 as on 31st January, 1996 were Rs. 899.99 crores, representing 26.5% of the total cane price payable. The percentage of cane price arrears on cane price payable relating to the season 1995-96 got reduced to 19.2% on 15.5.1996. A Statement showing Statewise details of cane price arrears as on 31.3.1996 and 15.5.96 is attached.

(d) Ensuring timely payment of cane price by the sugar factories is primarily the responsibility of the State Government who have got the necessary powers and filed organisations to enforce such payments. Central Government, on its part, has taken various measures for improving the financial position of sugar factories to enable them to pay the farmers' dues, such as grant of incentives for late crushing, creation of buffer stock and permission of exports of sugar.

STATEMENT

Details of Arrears of Sugarcane price Relating to the Season 1995-96

S No	Name of State	Cane Price Arrears (Rs./lakhs) as on		Percentage of arrears on total amount payable as on	
		31.1.96	15.5.96	31.1.96	15.5.96
1	2	3	4	5	6
1	Punjab	5082.87	9206.02	20.61	20.94
2	Haryana	4592.25	7444.38	35.04	24.11
3	Rajasthan	789.81	573.82	93.51	25.70
4	Uttar Pradesh	32924.17	58119.04	28.36	24.51
5	Madhya Pradesh	1078.50	2701.52	39.22	48.42
6	Gujarat	1686.48	2189.12	7.49	5.46
7	Maharashtra	15185.16	16047.24	18.74	9.20
8	Bihar	5919.13	10236.62	60.83	44.30
9	Assam	46.50	10.00	19.25	1.81